

No. 480 Spl./Comp.4

From

The Registrar General,  
Punjab & Haryana High Court,  
Chandigarh

To

All the District & Sessions Judges  
In the States of Punjab, Haryana and Chandigarh

Dated: Chandigarh the 1.3.17

Subject: Use of AADHAAR Card/ Number for establishment of identity and clubbing of cases by said Aadhaar number in Court Proceedings.

Sir,

I am directed to refer you on the subject cited above and to inform you that the matter cited above was considered in the meeting of Hon'ble Executive Committee held on 17.11.2016 wherein the Hon'ble Committee had been pleased to pass the following orders:

"..... Identification of parities / witnesses / Sureties etc. is a serious issue and results in many unwarranted practices. Therefore, at the time of filing of case / reply, identity of parities be disclosed by respective person(s). Similarly, at the time of examination of witnesses / furnishing of sureties, identification of person(s) be noted / established through some I.D. Card such as Voter Card / PAN Card / Passport / Driving Licence / Aadhaar Card and its number be noted on the case file as well as in CIS to club all cases concerning that person(s) through disclosed I.D.

Section 4(3) of the Aadhaar (Targeted Delivery of Financial & other Subsidies, Benefits and Services) Act, 2016 makes an Aadhaar number, in physical or electronic form subject to authentication and other conditions, acceptable as proof of identity of the Aadhaar number holder for any purposes.

We, therefore, approve use of Aadhaar Card / Number for establishment of identity & clubbing of cases by said Aadhaar number in Court proceedings. Consent of Aadhaar holder be taken before taking their Aadhaar number....."

You are, therefore, requested to make compliance of the above orders in its true letter and spirit. Consent Form, duly approved, is attached herewith.

Yours faithfully



Joint Registrar (Computerization & IT.)  
for Registrar General



## **AADHAR HOLDER CONSENT FORM**

Name of the Court:- \_\_\_\_\_

### **Consent for Authentication**

I hereby consent to provide my Aadhaar Number, Biometric and/or One Time Pin (OTP) data for Aadhaar based authentication for the purpose of establishing my identity in the Court as well as to club all cases (pending or decided) through my Aadhaar number information by District and Sessions Judge \_\_\_\_\_.

I have no objection in authenticating myself and fully understand that information provided by me shall be used for authenticating my identity through Aadhaar Authentication System for the purpose stated above and no other purpose. I also understand that District & Sessions Judge \_\_\_\_\_ shall ensure security / confidentiality of my personal identity data provided for the purpose of Aadhaar based authentication.

Signature/Thumb Impression:- \_\_\_\_\_

Name :- \_\_\_\_\_

Name of the Court:- \_\_\_\_\_

Case Number:- \_\_\_\_\_

Case Title:- \_\_\_\_\_

Date:- \_\_\_ / \_\_\_ /20\_\_\_